



2026:AHC:52332-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 460 of 2026

Anil Kumar Tiwari

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Tripathi, Surya Prakash Pandey
Counsel for Respondent(s)	:	G.A., Istyak Khan, Sheikh Saaduddin Sazaly

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State, Shri Istyak Khan, learned counsel for the respondent no.3 and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that he does not intend to press the instant writ petition and he seeks to withdraw it.
3. Learned A.G.A. as well as Shri Istyak Khan, learned counsel for the respondent no.3 is having no objection.
4. In view of the above, this writ petition is **dismissed** as withdrawn.

March 16, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)